

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

C.C.P. NO. 44/99

1. Shri.S.N. Billore
S/o R.S.Billore
aged about 45 years
C/M-II, OFK
r/o 14-A, Vatika Vihar,
Ranjhi, Jabalpur.
2. M.K.Paul
S/o Late N.G.Paul
aged 48 years
C/M-II, OFK
R/o Saket Nagar, 2889/11,
Ranjhi, Jabalpur
3. V.K.Thakur
S/o Late R.S.Thakur
aged 52 years
C/M-II, VFJ, Jabalpur
4. U.K.Beohar
S/o late B.L.Beohar
aged 48 years
C/M-II, Vehicle Factory
Jabalpur.
5. Nirmal Kumar Solanki
S/o Dr.S.L.Solanki
aged 44 years
C/M-II, GCF Jabalpur

- Applicants

V E R S U S

1. Union of India
Through Secretary
Shri.Prabir Sengupta
Ministry of Defence Production
South Block, New Delhi.
2. D.Rajagopal
Director General of Ordnance
Factories (DGOF), Ayudh Bhawan
OFB, 10-A, A.S.K. Bose Road,
Calcutta.
3. P.K.Mishra,
General Manager
Ordnance Factory Khamaria (OFK)
Jabalpur.
4. P.S.Sodhi
General Manager
Vehicle Factory, Jabalpur

5. I.P.Mishra
General Manager
Gun Carriage Factory
Jabalpur

- Respondents

Counsel

Ku.C.Mukherjee for the applicant.

Coram

Hon'ble Justice Shri.R.N.Ray, Vice Chairman

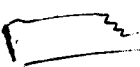
Hon'ble Shri.H.O.Gupta, Member(A)

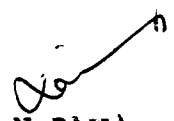
ORDER (ORAL)

(Passed on this 9th day of December, 1999)

Per : Hon'ble Justice Shri.R.N.Ray, VC

This Contempt petition has been filed alleging that the judgement delivered by this Tribunal on 21-4-87 has been deliberately interfered with by the respondents in 1999. It has been contended that against the judgement passed in TA No.111/86 by this Tribunal, the respondents preferred SLP in Supreme Court which was rejected in 1992. Thereafter the respondents sat tight over the matter and only in 1999 they have passed the impugned order which tantamounts to violation of the judgement as passed by this Tribunal in the aforesaid TA and which was affirmed by the Hon'ble Apex Court. Be that as it may, the applicant was not a party in that TA and moreover long time has passed and as such this CCP as filed is not maintainable. The applicants may have the recourse for filing OA or MA as the case may be, provided it is not hit by limitation. The instant CCP stands rejected. CC be made available.


(H.O.GUPTA)
MEMBER(A)


(R.N.RAY)
VICE CHAIRMAN